

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED 15th June, 1978.

NOTIFICATION
(INCOME TAX)

No. 2349 (F.No. 176/50/78-IT(-I)): In exercise of the powers conferred by sub-section(2) (b) of section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Auditeśava Perumal Sri Dashya-Karaswami Temple, Sriperumbudur" to be a place of public worship or renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/—

(S. S. SHARMA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

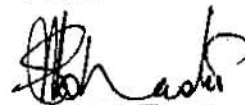
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter C.No. 114(44)/77/TN, III dated 9.5.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.



(S. S. SHARMA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA